

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

NOTIFICATION NO. 18 / 2004-09  
NEW DELHI: the 18th January, 2005

S.O(E) in exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Paragraph 1.3 of the Foreign Trade Policy, 2004-09, the Central Government hereby makes the following amendments in the Foreign Trade Policy :

1. The following sentence shall be added at the end of Para 4.2.2 :

**“ DFRC may also be issued for supplies made to SEZs ”**

2. Sub Para 7.9(a) shall be amended to read as under :

**“(a) DTA supplier shall be entitled for :**

**(i) Drawback / DEPB / DFRC / Advance Licence**

**(ii) Discharge of Export performance, if any, on the Supplier.”**

This issues in Public Interest.

( K.T. CHACKO )  
Director General of Foreign Trade and  
Ex officio Additional Secretary to the Government of India

(Issued from F.No. 01/92/180/34/AM05/PC.II)